

[Print](#)**Defective Case Register from 2026-08-07 to 2026-08-07**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-WP(C)/35980/2026	SUDHANSU SEKHAR JENA	2026-08-07	Age of petitioner no.5 and 6 not mentioned.
2	D-WP(C)/33796/2026	SUBHASIS MOHAPATRA	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
3	D-CONTC/32542/2026	ADV.	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
4	D-CONTC/36385/2026	ADV.	2026-08-07	Page no.102 and103 not neat.
5	D-TRP(C)/35803/2026	KISHORE CHANDRA RAJGURU MOHAPATRA	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
6	D-CONTC/32539/2026	ADV.	2026-08-07	i) Finance department notification No. not correctly furnished in para-3 of the petition.ii) Date of disposal of wp(c) not correct in para-4.iii) Page no. 4 not properly scanning.
7	D-WP(C)/24264/2026	SHASHANKA SHEKHAR PATRA	2026-08-07	Page no. 16 not neat.Page no. 27 and 53 not in order.Opp. party no. 2 mentioned twice in CT.
8	D-CONTC/33547/2026	KIRAN ROUT	2026-08-07	1. Put up for further SR after filing of Receipt showing communication of order to Authorities
9	D-BLAPL/23693/2026	BHABANI SANKAR DAS	2026-08-07	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name of the petitioner mentioned in C.title not tally with the signature put in V.nama.
10	D-BLAPL/23601/2026	ARIJEET MISHRA	2026-08-07	i) Page no. 9 10 and 14 not legible.
11	D-WP(C)/35956/2026	MADHAB LAL AGARWAL	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
12	D-BLAPL/23660/2026	DEBASIS MISHRA	2026-08-07	i) As per Notification dtd. 05-12-2025reference certificate not correctly furnished.
13	D-CONTC/33542/2026	KIRAN ROUT	2026-08-07	Put up for further SR after filing of Receipt showing Communication of order to Authorities.
14	D-BLAPL/23640/2026	SAROJ KUMAR PADHI	2026-08-07	i) As per Notification dtd. 05-12-2025 reference certificate not correctly furnished.

15	D- CONTC/33544/2026	KIRAN ROUT	2026-08-07	Put up for further SR after filing of Receipt showing Communication of order to Authorities.
16	D- BLAPL/23610/2026	LALITA NARAYAN PATTNAIK	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED i) As per Notification dtd 05-12-2025 reference certificate not correctly furnished.ii) Redacted copy of annexure-1 be filed and unredacted copy of annexure-1 be kept in sealed cover.Iii) For further S.R.
17	D- ABLAPL/23554/2026	RAJKISHORE SWAIN	2026-08-07	i) As Per Notification dtd 05-12-2025 reference certificate not correctly furnished.ii) Page no.11 not legible
18	D-WP(C)/36369/2026	DURGA PRASAD PATTNAIK	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Address of OP No.3 incomplete. 2. Name of father of Deponent left blank in Affidavit.
19	D-WP(C)/36048/2026	SANJIT MOHANTY	2026-08-07	4-AFFIDAVIT/VERIFICATION NOT PROPER. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Paragraph no. not correctly furnished in declaration.2. Page nos.40 to 66 not neat and legible.3. Date of Notification under Annexure-2 does not tally with Index and para-7 of the petition.
20	D- ABLAPL/23553/2026	JYOTIRMAYA SAHOO	2026-08-07	i) Page no. 9 and 10 not legible.ii) H .C.B.A.M.W.S. of Rs. 50/- not paid.
21	D- ABLAPL/23311/2026	SUSANTA KUMAR SAHU	2026-08-07	i) As per Notification dtd 05-12-2025 reference certificate not correctly furnished.ii) Paragraph sl. no. not correct in affidavit along with petition after sl no. 4.iii) Unredacted copy of annexure-1 to be filed.iv) For further S.R
22	D- CRLMP/23706/2026	ARIJEET MISHRA	2026-08-07	23-NOMENCLATURE NOT CORRECTLY FURNISHED .
23	D- CONTC/35900/2026	ADV.	2026-08-07	1.Put up for Further SR after page marked in Index.
24	D-WP(C)/36370/2026	DURGA PRASAD PATTNAIK	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Description of OP No.3 not proper and address incomplete. 2. Name of father of Deponent left blank in Affidavit.
25	D- CONTC/27925/2026	ADV	2026-08-07	Provision of Law Not correctly Furnished
26	D- ABLAPL/23692/2026	LAXMINARAYAN RAYATSINGH	2026-08-07	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure be kept in envelop

27	D-ABLAPL/23212/2026	ARIJEET MISHRA	2026-08-07	Page No.9-10 not legible.
28	D-ABLAPL/23215/2026	ARIJEET MISHRA	2026-08-07	Page No.14 not legible.
29	D-WA/35206/2026	SURYA NARAYAN PATNAIK, AGA	2026-08-07	Status of the proforma respondent not furnished.
30	D-WP(C)/36412/2026	KUNAL KUMAR SWAIN	2026-08-07	1. Name of Pet. No.2 and 5 in CT not tally with their signature
31	D-ABLAPL/23273/2026	ANUP KUMAR PATNAIK	2026-08-07	29-NAME OF THE FILING ADVOCATE NOT IN CAPITAL LETTERS/ENROLMENT NUMBER NOT INDICATED WHEREVER SIGNATURE OF SUCH ADVOCATE APPEARING IN THE PETITION/APPEAL/APPLICATION 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Paragraphs not properly mentioned in declaration of affidavit.
32	D-WP(C)/34965/2026	ANUGRAHA NARAYAN SAMANTRAY	2026-08-07	1. Synopsis and date chart not mentioned in Index.
33	D-WP(C)/35728/2026	RAKESH BEHERA	2026-08-07	1. Annexure number not correctly furnished in Prayer of the petition.
34	D-ABLAPL/23211/2026	SUPRIYO RANJAN MAHAPATRA	2026-08-07	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Occupation of deponent not mentioned in affidavit.
35	D-ABLAPL/23652/2026	BISWABHUSAN DAS	2026-08-07	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure be kept in envelop.
36	D-ABLAPL/23519/2026	SITIKANT MISHRA	2026-08-07	i) Unredacted copy of index, synopsis, date chart, Affidavit cause title and vakalatnama be filed.ii)

				Page no 10 and 12 not properly scanning. iii) For Further S.R.
37	D- ABLAPL/23672/2026	JYOTIRMAYA SAHOO	2026-08-07	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure be kept in envelop
38	D- ABLAPL/23707/2026	SANJIB KUMAR BHANJADEO	2026-08-07	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure be kept in envelop
39	D- ABLAPL/23435/2026	PRABHAKAR SABAT	2026-08-07	i) As per Notification dtd 05-12-2025 reference certificate not correctly furnished.ii) Age of the petitioners not mentioned in cause title and affidavit.iii) Sl. no. 2 of the affidavit not tally with sl. no. 1.iii) Petitioner no.3 not mentioned in vakalatnama.
40	D- ABLAPL/23525/2026	RONIT GHOSH	2026-08-07	I) AS Per Notification dtd. 05-12-2025 reference certificate not furnished.ii) Paragraph no. not mentioned in affidavit.iii) Annexure-1 not mentioned in page no. 10.iv) Redacted copy of annexure-1 be filed and unredacted copy of annexure-1 to be filed in sealed cover.v) Name of the trial court mentioned as JMCT in cause title, para-3 of the petition not correct..For further S.R.
41	D- BLAPL/23733/2026	LALITENDU MISHRA	2026-08-07	1. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in cover.
42	D- BLAPL/23747/2026	SUCHIT KUMAR NAYAK	2026-08-07	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page nos.12 AND 13 not neat and legible.
43	D- ABLAPL/23522/2026	ALOK KUMAR PANDA	2026-08-07	) Name of the informant be redacted from annexure-1 and unredacted copy of annexure-1 be filed in sealed cover.ii) For further S.R.
44	D- ABLAPL/23546/2026	JYOTIRMAYA SAHOO	2026-08-07	20-VERNACULAR CERTIFICATE NOT FURNISHED.
45	D- BLAPL/23748/2026	SUCHIT KUMAR NAYAK	2026-08-07	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page nos.12 AND 13 not neat and legible.
46	D- BLAPL/23808/2026	SURYAKANTA DWIBEDI	2026-08-07	1. As per rejection order under Annexure-2,name of the Lower court not correctly furnished in Synopsis,Date chart and petition. 2. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in cover.
47	D- BLAPL/23728/2026	DIBYA JYOTI SAHOO	2026-08-07	1. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in cover.2. Name of Informant/Victim to be redacted in page no.14.3.As per rejection order under Annexure-2,name of the Lower court does not tally with Synopsis and Petition

48	D-BLAPL/23736/2026	DALIRANI BEHURAY	2026-08-07	20-VERNACULAR CERTIFICATE NOT FURNISHED.
49	D-BLAPL/23608/2026	JAGABANDHU SAHU	2026-08-07	i) As Per Notification dtd. 05-12-2025 reference certificate not correctly furnished.
50	D-WP(C)/35588/2026	ARUNA NAYAK	2026-08-07	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1. Deficit Court Fee of Rs.24 to be paid on petition. 2. Pet. No.4 not properly represented in CT. 3. Address of OP NO.3 not correct. 4. Para 1 appearing twice. 5. Paragraph declaration incomplete in Affidavit and IA affidavit.
51	D-BLAPL/23650/2026	BASANTA KUMAR DAS	2026-08-07	1. Name of the opp. party not furnished in v.nama
52	D-WP(C)/35631/2026	BIVUDATTA CHALAN	2026-08-07	1. Ann. No. mentioned in undertaking at page 10 not correct.
53	D-BLAPL/23651/2026	BASANTA KUMAR DAS	2026-08-07	Name of the informant with address reflected in the annex.1 be kept in cover
54	D-WP(C)/35859/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Name of deponent not correct in IA affidavit.
55	D-BLAPL/19340/2026	SUNIL KUMAR PANDA	2026-08-07	1. As per rejection order under Annexure-2, Nomenclature of the case (G.R.) and Lower court does not tally with Synopsis and Petition.
56	D-BLAPL/23611/2026	ASHISH RANJAN SAMAL	2026-08-07	1.p.s. no. in index not tally with annex.1. 2. Name of the informant with address reflected in the annex.1 be kept in cover. 3. page no.15 partially legible
57	D-WP(C)/36389/2026	SOUBHAGYA SWAIN	2026-08-07	1. fathers name of the petitioner no.1 not correctly furnished in Affidavit. 2. Mutation case number not correctly furnished in Synopsis and para no.1.
58	D-BLAPL/23603/2026	RABI NARAYAN BEHERA	2026-08-07	i) Annexure -1 not page marked in Index and petition.ii) As Per Notification dtd05-12-2025 reference certificate not correctly furnished.iii) Annexure-1 not marked in page no.6.
59	D-WP(C)/35619/2026	DHULESWAR CHOUDHURY	2026-08-07	1. Synopsis and Date chart not page marked. 2. Paragraph declaration not correct. 3. LAA welfare Fund Rs.10 not paid.
60	D-BLAPL/23352/2026	AMIT KUMAR SAHU	2026-08-07	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and

				decisions thereof to be furnished. 3.Mobile No. of victim mentioned at page-9 in para-6(j) of Annexure-1 be redacted.
61	D-BLAPL/23606/2026	RAJIB LOCHAN PATTNAIK	2026-08-07	i)Page no. 20 and 21 not legible.
62	D-WP(C)/35857/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
63	D-BLAPL/23609/2026	BISWARANJAN DALAI	2026-08-07	i) Annexure marked in para-2 of the petition not tally with index
64	D-WP(C)/35863/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Name of deponent not correct in IA affidavit.
65	D-WP(C)/35623/2026	DHULESWAR CHOUDHURY	2026-08-07	1. Page marking of Petition in Index incomplete. 2. Synopsis and Date chart not page marked. 3. Paragraph declaration incorrect. 4. LAA welfare Fund Rs.10 not paid
66	D-BLAPL/18993/2026	ABHILASH MISHRA	2026-08-07	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Name of the Informant/Victim to be redacted in para-2 of the petition. Put up for further S.R.
67	D-WP(C)/36332/2026	SAMEER KUMAR DAS	2026-08-07	Page 30 and 59 not legible.
68	D-BLAPL/23468/2026	AMITAV TRIPATHY	2026-08-07	i) Name of the informants wife and mother be redacted from page 10 11 42 43 48 49 50 ii) Unredacted copy of annexure 1 2 and 3 be kept in sealed cover.iii) for further S.R
69	D-BLAPL/23356/2026	AMIT KUMAR SAHU	2026-08-07	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
70	D-WP(C)/35620/2026	DHULESWAR CHOUDHURY	2026-08-07	1. synopsis and Date chart not Page marked. 2. Paragraph declaration incorrect. 3. LAA welfare Fund Rs.10 not paid
71	D-WP(C)/35309/2026	PARTHA SARATHI DAS	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
72	D-BLAPL/23653/2026	SK. ZAFARULLA	2026-08-07	Name of trial court not reflected in the rej. order.
73	D-WP(C)/36522/2026	RAJ KISHOR SWAIN	2026-08-07	1. Address of Pet. and OP No.5 not proper. 2. Application not properly addressed to Honorable Court.

74	D-BLAPL/23681/2026	LAGNAJIT PATTNAIK	2026-08-07	1. Subject code not correctly furnished in Assessment Slip, Index, Synopsis, Date chart and Affidavit. 2. Reference certificate not properly furnished
75	D-WP(C)/35622/2026	DHULESWAR CHOUDHURY	2026-08-07	1. Synopsis and Date chart not page marked. 2. Paragraph declaration incomplete. 3. LAA welfare Fund Rs.10 not paid.
76	D-WP(C)/35319/2026	TUSAR KUMAR MISHRA	2026-08-07	Page 112 and 115 not legible
77	D-WP(C)/36036/2026	AMITABH MISHRA	2026-08-07	1. Page 82 to 88 not neat. 2. Page 66 no available
78	D-BLAPL/23363/2026	PUSPAMITRA MOHAPATRA	2026-08-07	Provision Of Law incorrectly Furnished On Top Of Cause Title.
79	D-WP(C)/35929/2026	SAMEER KUMAR DAS	2026-08-07	Page 11 52 and 53 not properly scanned.
80	D-RSA/32636/2026	BINAYA KUMAR MOHANTY	2026-08-07	18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED 1. Court Fee Rs.10.50 Payable, Not Paid. Put up for further S.R after made good for computing the period of limitation
81	D-ABLAPL/23375/2026	SURYA PRAKASH MANAGARAJ	2026-08-07	1. Reference Certificate not properly furnished. 2. As per High Court Notification dated 5.12.2025, Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3. Age of the petitioner No.2 not mentioned in C.title. 4. Occupation of deponent not mentioned in affidavit. 5. Hologram of Rs.50/- not affixed in V.nama.
82	D-RSA/31764/2026	SANTOSH KUMAR SAMANTARAY	2026-08-07	1. Court Fee Rs.38835/- Payable Not Paid. 2. Authentication fee due on the Appellate Court Judgement Rs 05/- Paid. Decree Rs 02/- Not Paid. 3. C. Copy Not Filed. 4. Put up for further S.R after made good for computing the period of limitation.
83	D-MATA/35772/2026	PRADIPTA VARMA	2026-08-07	1. Authentication fee due on the (a) Copy of Trial Court Judgement Rs 30/ not paid
84	D-CMAPL/36282/2026	NITISH KUMAR MISHRA	2026-08-07	1. C. copy of impugned order not filed. i) Synopsis and date chart not filed. ii) Reference certificate not furnished. iii) Para no not mention in affidavit and declaration. iv) Put up for SR after removal of defects and filing of c. copy of impugned order filed.
85	D-CMAPL/35749/2026	ADV.	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED

				1.C. copy of impugned order not filed. i) Date of order wrongly mention in synopsis, cause title. ii) District of petitioner no. 7 not mention in cause title. iii) Address of the op not furnished. iv) Reference certificate not furnished.v) Petitioner no. 3 wrongly mention in affidavit. vi) Put up for SR after removal of defects and filing of c. copy of impugned order
86	D-CMAPL/31497/2026	ADV.	2026-08-07	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. 1. Authentication fee due on the Appellate Court Judgement Rs 2.25/- to be paid. 2. C. copy of order filed without cause title i) C. copy of order not page mark. ii) C. copy order not mark in Index. iii) Reference certificate not furnished. iv) Put up for SR after filing of cause title in c. copy of order.
87	D-RVWPET/33302/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Period of Delay 12 days delay.
88	D-WP(C)/35931/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-07	page no. 30 and 32 not available
89	D-BLAPL/23369/2026	SANJIB KUMAR BHANJADEO	2026-08-07	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
90	D-BLAPL/23351/2026	SATYA NARAYAN MISHRA 4	2026-08-07	1.Name and details of Informant/victim mentioned in para-6(a) to (j) at pg. 13-14, para-12 at pg. 14 and pg. 15 of Annexure-1 AND pg. 17 of Annexure-2 be redacted. 2.Redacted copy of the same be filed. 3.Non-redacted copy of Annexure-1 2 be kept in closed envelop.
91	D-WA/27632/2025	SANJAT DAS	2026-08-07	1.Op no. 2 to 4 in Rvwpet are not made party in appeal memo i) Op no. 2 to 4 in Rvwpet are not party in appeal memo. ii) Date of order and Rvwpet no not furnished in being aggrieved para. Put up for SR after removal of defects
92	D-WP(C)/36065/2026	NITYANANDA BEHURIA	2026-08-07	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
93	D-WP(C)/35621/2026	PRATAP KUMAR MOHANTY	2026-08-07	1. Page marking of Synopsis and Date chart not correct. 2. Date mentioned in Ann.6 of Index and Para 7 be corrected as 2.12.2021 instead of 2.12.2022.

94	D-EXP/30307/2026	ADV.	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Para no wrongly mention in declaration
95	D-CRLREV/18501/2026	SUDEEP KUMAR SARANGI	2026-08-07	1.. Period of Delay 45 days delay Limitation petition not filed
96	D-RPFAM/36325/2026	ACHYUTANANDA PATTANAIK	2026-08-07	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 1. Period of Delay 546 days 2.petitioner no-1 not executed
97	D-CRLREV/23175/2026	AMIT PRASAD BOSE	2026-08-07	1. Period of Delay 5 days delay, Limitation petition not filed.
98	D-RPFAM/35737/2026	P. V. BALAKRISHNA	2026-08-07	good ground not furnished
99	D-BLAPL/20063/2026	NIRANJAN NAYAK	2026-08-07	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Name and details of victim mentioned in Annexure-1 be redacted. Petition not correctly addressed to Honorable Court
100	D-RPFAM/35807/2026	AMIT PRASAD BOSE	2026-08-07	fair copy of annex-2 to be file
101	D-CONTC/35887/2026	SIDHESWAR MALLIK	2026-08-07	i) Date of order not mention in prayer. ii) cause title in wp (c) to be filed. Put up for SR after removal of defects.
102	D-WP(C)/35990/2026	DILLIP KUMAR MOHAPATRA	2026-08-07	1. Ann.1 not legible
103	D-CONTC/34163/2026	SONITA BISWAL	2026-08-07	i) Date of order passed in CONTC no. 6158/2025 not correctly furnished in para-8 of the petition .ii) Date of order Or wp(c) no. not mentioned in prayer of the petition.
104	D-WP(C)/35991/2026	DILLIP KUMAR MOHAPATRA	2026-08-07	1. Ann.1 not legible
105	D-WP(C)/35993/2026	SAKTIDHARA MISHRA	2026-08-07	1. Serial numbers not correctly furnished in Index.
106	D-WP(C)/33358/2026	IN PERSON	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Address of Opposite parties incomplete. 2. Annexures not chronologically mentioned in petition as per Index. 3. Affidavit not sworn. 4. Annexures not marked. Resubmit for SR after compliance.
107	D-ABLAPL/23206/2026	PRABHAS CHANDRA PANDA	2026-08-07	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also

				mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
108	D-ABLAPL/23208/2026	PRABHAS CHANDRA PANDA	2026-08-07	Page No. 7-9 not legible
109	D-ABLAPL/23209/2026	PRABHAS CHANDRA PANDA	2026-08-07	Annexure-1 not legible.
110	D-ABLAPL/23198/2026	TRILOCHAN NANDA	2026-08-07	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
111	D-WP(C)/35871/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
112	D-CMP/31894/2026	GOPAL CHARAN MOHANTY	2026-08-07	3-AUTHENTICATION FEE IS DEFICIENT. 10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
113	D-CRLMP/23827/2026	ASHOK KUMAR SARANGI	2026-08-07	31-As per standing order the details of victim/informant shall not be mentioned in the petition. annexures be kept in cover
114	D-CRLREV/23592/2026	ACHYUTANANDA PATTANAIK	2026-08-07	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. 1. Period of Delay 5 days 2.good ground not furnished
115	D-CRLMC/23294/2026	ANUP KUMAR PATTNAIK	2026-08-07	L .T.I. not attested not attested in Vnama
116	D-RSA/31615/2026	SUSANTA KUMAR JETHY	2026-08-07	1.D.C.Fee of Rs.35/- to be Paid.1.Not properly Indexed.2.Date of Judgment mentioned in the L.A.Court be corrected in the entire Memo of Appeal.Put up for further S.R after Payment of D.C.Fee and rectification for computing the period of limitation
117	D-BLAPL/23571/2026	OM PRAKASH SARAN	2026-08-07	i) As per Notification dtd. 05-12-2025 reference certificate not properly furnished.ii) In the High Court of Orissa and Name of the parties not mentioned on the top of the Affidavit. iii) Pending of the trial court mentioned in cause title not tally with prayer of the petition
118	D-WP(C)/35576/2026	SRIDHAR RATH	2026-08-07	1. Marking of Page 4 and 5 be interchanged and pages be chronologically filed accordingly. 2. Ann.7 not attested. 3. Ann.8 not marked.

119	D-BLAPL/23576/2026	OM PRAKASH SARAN	2026-08-07	i) As per Notification dtd. 05-12-2025 reference certificate not correctly furnished.ii) Paragraph sl. no. not correctly furnished. after sl. no.. 7 in the petition. In the High court of orissa and name of the parties not mentioned on the top of the affidavit.
120	D-BLAPL/23573/2026	SUKANTA KUMAR NAYAK	2026-08-07	i) As per Notification dtd 05-12-2025 reference certificate not correctly furnished.
121	D-WP(C)/35578/2026	SRIDHAR RATH	2026-08-07	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Page marking of Ann.1 and 2 in Index not correct. 2. Page 35 missing.
122	D-BLAPL/23574/2026	ASHOK KUMAR BEHERA	2026-08-07	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED As per notification dtd. 05-12-2025 reference certificate not correctly furnished
123	D-WP(C)/31249/2026	KURESH PRASAD DASH	2026-08-07	1. Annexure-17 not properly page marked in Index.2. Paragraph no.not correctly furnished in the petition.3. Date of application under Annexure-9 does not tally with Index and para-11 of the petition.Put up for further S.R.
124	D-CONTC/34613/2026	ADV.	2026-08-07	Put up for SR after filing of cause title in wp (c).
125	D-CONTC/35898/2026	ADV.	2026-08-07	Index not page mark.